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'CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

CCP No. 238/92
O.A.No.1291/87.

Date of order: 20.7.93.

Balbir Singh & others
in
Ajay Kapoor

.....Petitioners

Versus

Union of India & othersRespondents.

CORAM:

Hon'ble Mr. Justice V.S.Malimath,Chairman.

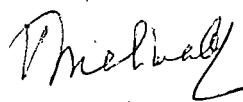
Hon'ble Mr. S.R.Adige,Member(A)

ORDER

(By Hon'ble Mr. Justice V.S.Malimath,Chairman).

None appeared for any of the parties. We looked into the records. The contempt of Court petition is for enforcement of the judgment of the Tribunal in O.A.No.1291 of 1987. In review application No.146 of 1992 decided on 15.4.93, the said judgment has been modified and four months' time has been granted for complying with the order made on review. Hence the CCP does not survive. We,therefore, dismiss the same without prejudice to the rights of the parties to enforce the order now made in Review Application No.146 of 1992 in accordance with law.


(S.R. ADIGE)
MEMBER(A)


(V.S.MALIMATH)
CHAIRMAN.

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